

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No. 114**  
**TA (Co. Act)- 29(PB)/2023**

**IN THE MATTER OF:**

Carnoustie Resorts Private Limited .... Petitioner/Applicant  
Vs.  
Union of India Ministry of Corporate Affairs .... Respondent  
Through Regional Director (Northern Region)

**Order under Rule 16(d) of NCLT, 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Charu Sangwan  
For the Respondent : Mr. Chetan Sharma, ASG, Mr. Apoorv Kurup, Ms.  
/ Union of India Nidhi Mittal, Mr. Amit Gupta, Mr. R V Prabhat, Mr.  
Vinay Yadav, Mr. Saurabh Tripathi, Mr.  
Vikramaditya Singh, Mr. Gurjas Arora, Advs.

**ORDER**

**Ivn. P- 66/2023 & IA-1084/2024**

Ms. Charu Sangwan, Ld. Counsel for the Applicant appears through VC but her video is not clear and therefore she requested for adjournment.

At her request, list the matter **on 17.05.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**